

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH

of 250/1986 (Misc. Petition no. 191/87)

Paresh Nath Saha,  
TV/A/1,  
Central Labour Institute  
Staff Quarters,  
Sion,  
Bombay - 400 022.

... Applicant

v/s.

1. The Union of India  
through the  
Secretary  
Ministry of Labour,  
Shram Shakti Bhavan,  
Rafi Marg,  
New Delhi - 110 001.
2. Director General of Factory  
Advice Service & Labour  
Institutes,  
Central Labour Institute Bldg.,  
N.S. Mankiher Marg, Sion,  
Bombay - 400 022. ... Respondents

Coram: Hon'ble Vice-Chairman B.C.Gadgil  
Hon'ble Member J.G.Rajadhyaksha

Appearance:

1. Mr. Patankar  
Advocate for the  
Applicant.
2. Mr. M.I. Sethna  
for the Respondents.

ORAL JUDGMENT

Date: 12-6-1987

(Per B.C.Gadgil, Vice-Chairman)

Heard Mr. Patankar for the applicant, Mr. Sethna  
instructed by Mr. R.T. Pandey, Deputy Secretary in the  
Ministry of Labour, for the respondents and Mr. G.K.  
Masand for the intervenor. The applicant wants to  
withdraw the application as on account of 4th Pay Commi-  
ssion he has become Director (Physiology). He however  
prays that he may be granted liberty to contest the  
legality/validity of the recruitment rules for the  
Director Research (Technical). Mr. Masand objects to the  
grant of such liberty. However, taking into account the  
fact that the grant of liberty would not come in the way  
of the intervenor and ~~place~~ <sup>to make</sup> his submission in any  
proceeding that may be filed hereafter, we do not think

that the liberty should be withheld. Thus the  
Misc.Petition No. 191/87 is allowed and is disposed  
of.

The application is disposed of as  
withdrawn with liberty as prayed. No orders as  
to costs.

*B.C.Gadgil*

(B.C.GADGIL)  
Vice-Chairman

*(J.G.RAJADHYAKSHA)*  
(J.G.RAJADHYAKSHA)  
Member